

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 255/MP/2026

Subject : Petition under Sections 79(1)(b) and (f) of the Electricity Act, 2003 and in terms of the Power Purchase Agreements dated 22.4.2007 entered into between Gujarat Urja Vikas Nigam Limited and Tata Power Company Limited.

Petitioner : Gujarat Urja Vikas Nigam Limited (GUVNL)

Respondent(s) : Tata Power Company Limited (TPCL) & Ors.

Date of Hearing : **9.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Srishti Khindaria, Advocate, GUVNL
Shri Venkatesh, Advocate, TPCL
Shri Shryeshth Ramesh Sharma, Advocate, TPCL
Ms. Shubhi Sharma, Advocate, TPCL
Shri Aashwyn Singh, Advocate, TPCL
Shri Vedant Choudhary, Advocate, TPCL
Ms. Shambhavi Jha, Advocate, TPCL
Ms. Vandana Ragwani, Advocate, TPCL
Shri Adarsh Singh, Advocate, TPCL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, GUVNL, sought additional time to file its rejoinder to the reply dated 25.9.2026 filed by Respondent No. 1/TPCL. The Commission acceded to the request and granted three weeks' time to file the rejoinder.

2. The Petition will be listed for hearing on **17.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)